

Listed on :  
Court No. :  
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6543 OF 2012

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 24261 & 26079 OF 2012

(Applications for exemption from filing official translation & permission to file additional documents)

Girraj Prasad Meena ... Petitioner(s)  
VERSUS  
State of Rajasthan & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 4<sup>th</sup> July, 2013 when the Court was pleased to pass the following order:

**"In view of the letter circulated by learned counsel for the petitioner seeking adjournment for filing the rejoinder affidavit, matter is adjourned for four weeks."**

It is submitted that Counsel for the Petitioner has on 8<sup>th</sup> August, 2013 filed Rejoinder Affidavit to the Counter Affidavit filed on behalf of the Respondents. Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 24th day of September, 2013.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Sarad Kumar Singhania, Advocate
2. Ms. Pragati Neekhara, Advocate

3. Mr. Nilofar Qureshi, Advocate  
c-4/dk

ASSISTANT REGISTRAR